

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

IA 1768/2024 In C.P. (IB)/176(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
BANK OF INDIA THROUGH RISHABH
CHAND LODHA VS SMT. KAUSHALIYA
OMPRAKASH AGARWAL PG TO KOSAS
EXPORTS LIMITED

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1768/2024 –

1. The present application is filed by the Resolution professional to place on record report.
2. Accordingly, report is taken on record.
3. In view of above, **IA No. 1768/2024** is **allowed** and **disposed of**.
4. Personal Guarantor is directed to file reply within two weeks after serving copy thereof to the Financial Creditor and Resolution Professional.
5. List this matter on **09.05.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)